

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**M.A. No.60/1017/2019  
O.A. No.60/396/2019**

**Date of decision: 03.07.2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**

Gurbhagwan Dass Goyal

**...APPLICANT**

**VERSUS**

Union of India and others

**...RESPONDENTS**

**PRESENT:** Sh. Sanjay Goyal, counsel for the applicants in M.A.  
Sh. Sh. K.B. Sharma, vice Sh. P.M. Kansal, counsel for the  
respondents in MA (A in OA).

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J):-**

1. Heard.
2. Present M.A. has been filed under Rule 8, read with Rule 24 of the CAT (Procedure) Rules, 1987 seeking extension of another two months time to implement the order dated 24.4.2019 passed by this Court.
3. Issue notice to the counsel opposite side.
4. Sh. K.B. Sharma, Advocate, vice Sh. P.M. Kansal, Advocate, accepts notice and has no objection to prayer made in the M.A.
5. Considering the consensus reached between the parties, as noticed above, the M.A. is allowed. Respondents are granted further two months time, from expiry of earlier time, to implement the order of this Court.
6. M.A. stands disposed of accordingly.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

Date: 03.07.2019.

Place: Chandigarh.

'KR'